

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/190/2015/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **13/01/2020**

RECOMMENDATION

- Sub:- Departmental inquiry against;
- 1) Sri L.C. Veeresh, Revenue Inspector, Harohalli, Sarjapur Hobli, Anekal Taluk;
 - 2) Sri H. Yachharesh, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk;
 - 3) Sri N. Manjunath, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk – Reg.

- Ref:- 1) Government Order No. ೩೦೩ 17 ಬಿಡಿಬಿ 2015 Bengaluru dated 17/3/2015
- 2) Nomination order No.UPLOK-1/DE/190/2015, Bengaluru dated 10/4/2015 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 09/01/2020 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 17/3/2015, initiated the disciplinary proceedings against (1) Sri L.C. Veeresh, Revenue Inspector, Harohalli, Sarjapur Hobli, Anekal Taluk; (2) Sri H.Yachharesh, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk and (3) Sri N. Manjunath, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk (hereinafter referred to as Delinquent Government Officials 1 to 3, for short as DGO-1, DGO-2 and DGO-3 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/190/2015, Bengaluru dated 10/4/2015 nominated Additional Registrar of Enquiries-7 Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri L.C. Veeresh, Revenue Inspector, Harohalli, Sarjapur Hobli, Anekal Taluk; DGO-2 Sri H.Yachharesh, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk and DGO-3 Sri N. Manjunath, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk Sri was tried for the following charge:-

“That you DGO Nos.1) Sri L.C. Veeresh, Revenue Inspector, 2) Sri H. Yachcharesh, Village Accountant and 3) Sri N. Manjunath, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk, Bengaluru Urban District, Bengaluru while discharging your duties:

- a) You – DGO No. 1 & 2 without verifying the phodi and survey made by the surveyor Sri Girish, feeded wrong information in the Computer showing only 35 Guntas of land in place of 1 Acre to Sy. No.96, of which the mother of the Complainant is the owner;
- b) When came to know about the said mistake, the Tahsildar issued Show cause notice to the said 3 persons;
- c) The Complainant filed complaint on 8/2/2011. But till 20/11/2011, the said mistake was not rectified or corrected by you DGO Nos. 1 to 3;

d) Nor they appeared to say anything before this Authority which indicates that you have no cause whatsoever for your said silence;

e) The inaction on your part shows sheer carelessness and utter negligence, which caused prejudice to the valuable property right of Complainant's mother at no fault of her.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges framed against (1) Sri L.C. Veeresh, Revenue Inspector; (2) Sri H.Yachharesh, Village Accountant, and (3) Sri N. Manjunath, Village Accountant - Harohalli, Sarjapur Hobli, Anekal Taluk.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGOs 1 to 3;


- (i) DGO-1 Sri L.C. Veeresh has retired from service on 24/6/2016 (during the pendency of inquiry).
- (ii) DGO-2 Sri H Yachharesh, is due to retire from service on 30/11/2040
- (iii) DGO-3 Sri N. Manjunath is due to retire from service on 31/1/2025

7. Having regard to the nature of charge proved against DGO-1 Sri L.C. Veeresh, DGO-2 Sri H. Yachharesh and DGO-3 Sri N. Manjuanth;

- (i) it is hereby recommended to the Government for imposing penalty of withholding 5% of pension payable to DGO-1 Sri L.C. Veeresh, the then Revenue Inspector, Harohalli, Sarjapur Hobli, Anekal Taluk for a period of 5 years;
- (ii) it is hereby recommended to Government for imposing penalty of withholding four annual increments payable to DGO-2 Sri H.Yachharesh, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk for a period of 4 years; and
- (iii) it is hereby recommended to Government for imposing penalty of withholding four annual increments payable to DGO-3 Sri N. Manjunath, Village Accountant, Harohalli, Sarjapur Hobli, Anekal Taluk for a period of 4 years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 13/1
Upalokayukta-1,
State of Karnataka,
Bengaluru